

FIR No.34/20

PS Prasad Nagar

U/s 376 IPC

State Vs. Sagar @ Hemant

17.07.2020

At 12.45 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh. Sher Singh, Ld. Counsel for the applicant/
accused.**

Proceedings conducted through Video conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

The records transmitted by the staff to the undersigned reveal that the present accused was granted interim protection till 17/07/2020 by Ld. ASJ-02, Central Distt. on 04/07/2020.

In view of the prevailing Covid-19 pandemic, the interim protection granted to the applicant/ accused is extended till next date of hearing.

Be put up on 31/07/2020.

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/17.07.2020 ^(K)

FIR No.40/20

PS Kamla Market

U/s 376/377/328/313 IPC

State Vs.Imran

17.07.2020

At 02.00 P.M.

Present : Sh. Manoj Garg, Ld. Addl PP for the State.

**Sh. Harish Kumar, Ld. Counsel for the
applicant/accused.**

Ms. Mehreen, Complainant/Victim in person.

**Proceedings conducted through Video confer-
encing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Chargesheet filed in the court of Ld. MM has been
summoned and copy thereof has been transmitted to the under-
signed through electronic mode by the staff.

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FIR No.40/20

PS Kamla Market

At this stage, Ld. Counsel for the applicant/ accused submits that the applicant/ accused is duly married to the complainant Ms. Mehreen as per the Muslim personal law and the said marriage was directed to be verified by the Ld. ASJ on duty on the last date of hearing.

Although submissions made by the Ld. Counsel for the applicant/ accused is not reflected in the previous ordersheet (as has been read over to the undersigned today by the Reader), however a verification report in this regard is stated to be available which is accompanied by statements of the witnesses namely Md. Irshad and Md. Ibrahim.

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FIR No.40/20

PS Kamla Market

Ld. APP for the state submits that he is not aware as to the existence of the said two statements.

Let notice to IO be issued with the directions to appear in person on **20/07/2020** for clarifications. IO be informed telephonically.

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/17.07.2020 _(K)

FIR No. 30/20

U/S 307/387/452/120B/34 IPC & 35 Arms Act

PS Rajender Nagar

State Vs Abhay Arora

17.07.2020

At 02.15 P.M.

**Present : Sh. Mukesh Kalia, Ld. Counsel for the applicant/
accused Abhay Arora.**

Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. R.R. Dua, Ld. Counsel for the complainant.

IO SI Ali Akram No. D-5508 PS Rajinder Nagar.

**Proceedings conducted through Video conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Ld. Counsel for the applicant/ accused that he is pressing the present bail application only for the interim bail on the basis of parity.

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PS Rajender Nagar

Let response be called from Jail Superintendent concerned as to the conduct / behaviour of the applicant/ accused for the next date of hearing i.e. **22/07/2020**. Notice be also issued to the IO to appear in person along with the previous involvement report of the applicant/ accused.

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/17.07.2020 _(K)

FIR No. 0425/2019

**U/S 307/385/12B/34 IPC 25 & 27 Arms
Act**

PS Karol Bagh

State Vs Ashok Kumar @ Bichwa

17.07.2020

At 02.20P.M.

**Present : Sh. Vipin Mishra, Ld. Counsel for the
applicant/accused Ashok @ Bichwa.**

**Sh. Manoj Garg, Ld. Addl. PP for the State.
IO SI Shree Narayan No. D-5368 PS Karol Bagh.**

Proceedings conducted through Video conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Submissions heard.

Put up for orders on **18/07/2020**.

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/17.07.2020 (K)

FIR No. 23/20
U/S 392/397/34 IPC
PS Darya Ganj
State Vs Sakbir @ Samrat

17.07.2020

At 02.30 P.M.

Present : Sh. Manoj Garg, Ld. Addl PP for the State.

**Mr. Md. Iliyas. Ld. Counsel for the
applicant/accused Satbir @ Samrat.**

**Proceedings conducted through Video conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 passed by Ld. District & Sessions Judge (HQs) Delhi.

Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present bail application.

Accordingly, the present bail application stands dismissed as withdrawn.

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/17.07.2020 (K)

FIR No. 19/20
U/S 392/397/34 IPC
PS Darya Ganj
State Vs Sakbir @ Samrat

17.07.2020 At 02.40 P.M.

Present : Sh. Manoj Garg, Ld. Addl PP for the State.

**Mr. Mohd. Iliyas, Ld. Counsel for the applicant/
accused Sakbir @ Samrat.**

**Proceedings conducted through Video conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 passed by Ld. District & Sessions Judge (HQs) Delhi.

Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present bail application.

Accordingly, the present bail application stands dismissed as withdrawn.

(LOVLEEN)
PO MACT-02 (CENTRAL)

DELHI/17.07.2020 (K)

FIR No. 233/19

U/S 392/397/34 IPC

PS Darya Ganj

State Vs Sakbir @ Samrat

17.07.2020

At 02.55 P.M.

Present : Sh. Manoj Garg, Ld. Addl PP for the State.

**Mr. Mohd. Iliyas, Ld. Counsel for the
applicant/accused.**

**Proceedings conducted through Video confer-
encing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Report sent by the IO has been perused.

Submissions have been heard at length.

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PS Darya Ganj

At this stage, Ld. Counsel for the applicant/ accused submits that the father of the applicant/ accused Sakbir @ Samrat has expired, as has been mentioned by him in para no. 2 of the present bail application and the presence of the applicant/ accused is necessary for conducting certain religious rituals after the lapse of period of 40 days post the demise of his father.

Ld. APP for the state does not object to the grant of custody parole on the date of ceremony i.e. **23/07/2020**.

In these circumstances and on humanitarian grounds, it is directed that applicant / accused Sakbir @ Samrat be taken to his residence as mentioned in the present bail application i.e. H.No. 58/6, Pal Colony, Rithala, Delhi for the purpose of religious rituals for a period of 06 hours only on 23-07-2020 as per

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FIR No. 233/19

PS Darya Ganj

rules. Thereafter, the accused be brought back and detained as per rules. A copy of this order be sent to Jail Superintendent concerned for compliance.

Accordingly, the present bail application stands disposed of.

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/17.07.2020_(K)

**FIR No.255/19
PS Prasad Nagar
U/s 420/406/120b IPC
State Vs. Amresh Mishra**

17.07.2020

At 03.00 P.M.

**Present : Sh. Gopal Sharma, Ld. Counsel for the
applicant/accused Amresh Mishra.
Sh. Manoj Garg, Addl. PP for the State.
Sh.Naveen Gupta, Ld counsel for the
com plainant Sanjay Gupta.**

**Proceedings conducted through Video confer-
encing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 passed by Ld. District & Sessions Judge (HQs) Delhi.

At the request of the Ld. Counsel for the applicant/
accused, matter stands adjourned for **01/08/2020**.

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/17.07.2020 _(K)

**FIR No.255/19
PS Prasad Nagar
U/s 420/406/120b IPC
State Vs. Shubham Dubey**

17.07.2020

At 03.10 P.M.

**Present : Sh. Gopal Sharma, Ld. Proxy Counsel for Ms.
Taniya Bhatia, Ld. Counsel for the
applicant/accused Shubham Dubey.
Sh. Manoj Garg, Addl. PP for the State.
Sh.Naveen Gupta, Ld counsel for the com
plainant Sanjay Gupta.**

**Proceedings conducted through Video confer-
encing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 passed by Ld. District & Sessions Judge (HQs) Delhi.

At the request of the Ld. Proxy Counsel for the ap-
plicant/ accused, matter stands adjourned for **01/08/2020**.

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/17.07.2020 (K)